

(03)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1093/92

Transfer Application No:

DATE OF DECISION 18th Nov 1992

G.N.Pawar

Petitioner

S.P.Saxena

Advocate for the Petitioners

Versus

Union of India and ors, Respondent

V.S.Masurkar

Advocate for the Respondent(s)

COURT:

The Hon'ble Shri USHA SAVARA, MEMBER (A)

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

Forward
(USHA SAVARA) 18/11/92.
M/A

NS/

04

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

ORIGINAL APPLICATION NO: 1093/92

Shri G.N.Pawar,
Draughtsman Gr.II
C.Q.A. (E.E),
Aundh Camp.
Pune - 411 027

.... Applicant

V/s

1. Union of India
through, the Secretary,
Min. of Defence, South Block
New Delhi - 110011.

2. The Director General of Quality
Assurance, Min. of Defence
Production D.H.Q.P.O.
New Delhi - 110011.

3. The Controller
CQA (EE)
Aundh Camp,
Pune - 411 027.

.... Respondents

CORAM : HON'BLE USHA SAVARA, MEMBER (A)

Appearance :

Shri S.P.Saxena, Adv.
for the Applicant.

Shri V.S.Masurkar, Adv.
for the respondents.

ORAL JUDGEMENT

18th NOV 1992

(PER : USHA SAVARA, MEMBER(A))

It is submitted by Shri Masurkar, learned counsel for the respondents, that the transfer order dated 15.10.1992 has been cancelled vide letter dated 3.11.1992 issued by Col. Dixit. This is confirmed by Shri S.P.Saxena, Learned Counsel for the applicant. In the circumstances, this application has become infructuous. Therefore, this application is disposed off as infructuous.

Usha Savara
18. 11. 92
(USHA SAVARA)
M/A